

**Revision of Electoral Rolls in Assam**

5661. SYED SHAHABUDDIN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the dates of publication of the electoral rolls of Assam 1985, constituency-wise ;

(b) the number of electors included in the draft roll and the final roll of each constituency ;

(c) the number of objections received and admitted by the electoral registration officers in each constituency ; and

(d) the number of claims received and admitted in each constituency by the electoral registration officer ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ : (a) The electoral rolls were finally published on the 7th November, 1985.

(b) to (d) A statement is given below detailing the position relating to disposal of claims and objections in finalising the electoral rolls in Assam. The aggregative picture is provided in the statement. Similar data for each constituency are not readily available. Information for each constituency is being compiled and will be laid on the Table of the House.

**Statement**

1. Total number of persons enumerated as on 1.1.85)	...	104.54 Lakhs
2. Persons in List-I	...	64.82 Lakhs
3. Persons in List-II	...	39.72 Lakhs
4. Electors in draft rolls	...	95.83 Lakhs
5. Claims filed	...	About 10.00 Lakhs
6. Objections filed (including plan papers objections)	...	About 13.00 Lakhs
7. Claims accepted	...	5.74 Lakhs
8. Objections accepted	...	2.92 Lakhs

Authority— Third Annual Report—1985 (Page 9) Election Commission of India.

**Schemes for Development of Jalpaiguri District of West Bengal**

5662. SHRI PIYUS TIRAKY : Will the Minister of INDUSTRY be pleased to refer to the reply given to Starred Question No. 236 on 11th March, 1986 regarding setting up of industries in areas inhabited by Scheduled Castes, Girijans and Adivasis under public sector and state :

(a) whether taking in view the backwardness of Jalpaiguri District in West Bengal some schemes have been proposed by the State Government as well as by the Union Government to bring the district at par with developed districts of the country during the Seventh Five Year Plan period ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) (a) and (b) Industrialisation of specific areas is primarily the responsibility of State Governments concerned. The Central Government supplements their efforts by providing various concessions and incentives for industries in identified backward areas No Industry Districts. The Central investments are primarily in large industrial projects of a basic character. The location of such projects has, therefore, to be decided on broad techno-economic considerations. It has been the policy of the Government that subject to these considerations comparatively backward regions are given preference in the location of Central Projects. Jalpaiguri has been identified as No Industry District and entrepreneurs setting up industries in this district are entitled to over-riding priority in grant of licensing, highest rate of Concessional Investment Subsidy i.e. 25% subject to a maximum of Rs. 25 lakhs, Central Finance and assistance for development of infrastructural facilities etc. During the period from 1983 to 1985 two Letters of Intent and two Industrial Licences have been issued for setting up industries in this District.